

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 421
ANSWERED ON MONDAY, 02ND FEBRUARY 2026
MAGHA 13, 1947 (SAKA)**

ACTION AGAINST FAKE COMPANIES

421. DR. MALLU RAVI:

Will the Minister of Corporate Affairs be pleased to state:

- (a) whether it is a fact that farmers in Nagarkurnool district in Telangana have protested against alleged sale of fake fertilisers and spurious agricultural inputs, which has adversely affected crop yields and production costs, if so, the details thereof;**
- (b) whether any corporate entities or dealers have been investigated or prosecuted by the Government for violation of quality laws (Companies Act, 2013, Consumer Protection Act) in these cases;**
- (c) if so, the number of enforcement actions taken, prosecutions initiated and penalties imposed in or around Nagarkurnool for such corporate malpractice over the last two years; and**
- (d) the steps taken / being taken by the Government to strengthen compliance, quality checks and traceability of agricultural inputs manufactured or distributed by companies operating in Telangana?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI HARSH MALHOTRA)

- (a) As per inputs received from the Department of Agriculture, Government of Telangana, on 25.08.2025, two or three farmers of Zamistapur Village, Telkapally mandal arrived at the Collectorate, Nagarkurnool for giving complaint to the District Collector, Nagarkurnool regarding sale of some fake fertilizers.**
- (b) & (c) No complaint of such nature is pending under the Companies Act, 2013.**
- (d) The Ministry of Corporate Affairs deals with matters relating to Corporate law. However, Government of Telangana has informed that it is taking all possible measures to strengthen the quality checks to ensure quality fertilizers are being supplied to the farmers.**
